

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.24437-24444/2019

(Arising out of impugned final judgment and order dated 30-04-2019 in SAD No. 94/2019 30-04-2019 in SAD No. 170/2019 30-04-2019 in SAD No. 171/2019 30-04-2019 in SAD No. 162/2019 30-04-2019 in SAD No. 116/2019 30-04-2019 in SAD No. 135/2019 30-04-2019 in SAD No. 136/2019 30-04-2019 in SAD No. 161/2019 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

TRILOKI NATH TIWARI & ORS.

Respondent(s)

IA No. 104934/2020 - APPLICATION FOR PERMISSION
IA No. 104935/2020 - EXEMPTION FROM FILING O.T.
IA No. 151003/2019 - EXEMPTION FROM FILING O.T.)

Date : 19-07-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. K.parmeshwar, A.A.G.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

For Respondent(s) Mr. Vishal Gupta, AOR
Mr. Anupam Lal Das, Sr. Adv.
Mr. Sumeet Sharma, Adv.
Mr. Anupam Chaudhary, Adv.
Mr. Sarthak Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Hearing expedited.
3. Interim order dated 04.10.2019 to continue during the pendency of the appeals.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR